further Customs Check after the clear.. ance of the passenger. However, Section 100 and 101 of the Customs Act, 1962 provide for further check or search in certain special circumstances mentioned therein

(d) The information is being collected and will be laid on the Table of the House.

Exploitation of tourist potential from South Asia.

1324 SHRI SYED SHAHABUDDIN: SHRI ABDUL REHMAN SHEIKH:

Will the Minister \mathbf{cf} TOURISM AND CIVIL AVIATION be pleased to state.

- (a) whether it is a fact that large number of people of neighbouring countries in South Asia visit India as tourists and vice-versa;
- (b) whether the full potential of such traffic has been exploited;
- (c) if the answer to part (b) above be in the negative, what steps Government propose to take to promote tourism within the region; and
- (d) the estimated number tourists from neighbouring countries during the last three years, countrywise?

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM AND CIVIL CHANDULAL AVIATION (SHRI (a) to (c) While CHANDRAKAR): there is a substantial movement from the counof tourist traffic tries in South Asia to India and vice-versa, the tourist petential of this region has yet to be fully exploited. For this purpose, a regional marketing programme is being drawn up by the member-countries of the Asia Commission of World Tourism Organisation for promoting intra-regional tourism as also tourist traffic from other regions.

(d) The number of tourists from the neighbouring countries who visited India during the last three years is as follows:---

Country of Nationality		Year		
		1977	1978	1979
Afghanistan		15,842	19,535	10,276
Nepal		4, 868	6,038	6,744
Sri Lanka	•	32,843	66,370	61,263

Salaries to employees of Nationalised Banks

1325. SHRI SYED SHAHABUDDIN: Will the Minister of FINANCE be pleased to state:

- (a) whether it is a fact that the employees of the nationalised banks do not enjoy uniform scales of pay or conditions of service;
- (b) if so, whether any effort being made to evolve common scales of pay and conditions of service and also to institute common system categorisation of staff; and
- (c) whether any effort is being made to restrict operation in a district or region to one or two banks only in order to cut down cost of operation throughout a far flung area?

THE DEPUTY MINISTER IN THE FINANCE (SHRI MINISTRY OF MAGANBHAI BAROT): (a) and (b) Clerical and sub-ordinate staff in the Nationlised Banks have already had all along uniform pay-scales and similar conditions of service. For officers of the 14 Nationalised Bank identical pay-scales and conditions of service and a common basis for grading of officers, have been introduced.

(c) There is no proposal to restrict banking operations in a district region to one or two banks only. In the context of large gaps in rural credit structure, a multi-agency approach to rural financing is considered necessary in national interest. Under the

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new branch licensing policy of Reserve Bank, banks are encouraged to devote greater attention to specified area of operation though they can operate, to a limited extent in other areas so as to enable them to develop a measure of regional responsibility. Banks having a regional character are not being allowed to open branches in far-flung areas but are required to concentrate on their own area of operation or in adjoining deficit areas on a selective basis.

Case of M/s. Amin Chand Pyarelal and Shri Jit Paul

1326. SHRI KALYAN ROY: SHRI BHOLA PRASAD: SHRI SYED SHAHEDULLAH:

Will the Minister of FINANCE be pleased to state:

- (a) whether the injunction granted by the Calcutta High Court restraining the Enforcement Directorate from proceeding further against M/s. Amin Chand Pyarelal and Shri Jit Paul has since been vacated; and
- (b) if so, what is the progress of the proceedings taken against them?

THE DEPUTY MINISTER IN THE OF MINISTRY FINANCE (SHRI MAGANBHAI BAROT): (a) The injunction granted by the Calcutta High Court restraining the Enforcement Directorate from proceeding further against M/s. Amin Chand Pyarelal and Shri Jit Paul in respect of the Show Cause Notice issued to them on 18-5-1978 for selling £42,998-14-1 @ Rs. 32 per pound in contravention of Sections 4(1) and 4(2) of Foreign Exchange Regulation Act 1947 has not yet been vacated. Efforts are being made to have the injunction vacated.

(b) In view of (a) above, the question does not arise.

Prosecutions launched by Enforcement Directorate

1327. SHRI SYED SHAHEDULLAH: Will the Minister of FINANCE be pleased to refer to the answer to Unstarred Question 1102 given in the Rajya Sabha on the 1st August, 1978 and state

- (a) whether investigation in cases against M/s. Pillman Aircraft Company, Bombay and M/s. Surrendra Overseas Limited, Calcutta has been completed and if so, what are the details of these cases;
- (b) if the answer to part (a) above be in the negative what are the reasons of delay; and
- (c) the number of fresh cases filed by Enforcement Directorate and CBI in this connection in between 1979 to 1980?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI MAGANBHAI BAROT): (a) and (b) The investigations by the C.B.I. and the Directorate of Enforcement have been completed in respect of M/s. Surrendra Overseas Ltd., Calcutta and a Show Cause Notice dated 17-3-1979 has been issued to M/s. Surrendra Overseas Ltd., Calcutta and its Directors/Executives, by the Enforcement Directorate for violation of the provisions of Sections 4(1), 5(1)(a) and 5(1)(b) of the Foreign Exchange Regulation Act 1947, involving a sum of £ 42,268.70. However, further preceedings have been held in abeyance in view of an interim injunction issued by the Calcutta High Court in a writ petition filed before it Surrendra Overseas Ltd.

The investigation report of the C.B.I. in the case of M/s. Pillman Aircraft Company, Bombay has been received and is being processed in the Enforcement Directorate. It will not be in the public interest to disclose further details at this stage.

(c) One Show Cause Notice as above was issued to M/s. Surrendra Overseas Ltd. and its Directors/Executives in 1979.